

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/TL/2012

Subject : Application for grant of inter-State transmission licence to ACB India Ltd .

Date of hearing : 31.1.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : ACB India Limited, Gurgaon

Respondents : Power Grid Corporation of India Limited, Gurgaon
Spectrum Coal and Power Ltd., Gurgaon
Maruti Clean Coal and Power Limited, Raipur

Parties present : Shri Sanjeev K. Bhardwaj, Advocate, ACBIL
Shri H.M.Jain, ACBIL
Shri P.J.Jani, GUVNL
Shri S.S.Raju, CTU

Record of Proceedings

The representative of the CTU requested two weeks time to file its reply to the petition.

2. The representative of GUVNL submitted that the petitioner has entered into PPA with GUVNL for selling of 200 MW power through Case-I bidding. Any decision to convert the dedicated transmission line as part of ISTS would have impact on the tariff agreed to in the PPA. He requested the Commission to permit the petitioner to implead GUVNL as party to the petition.

3. The Commission accepted the request of the representative of GUVNL and directed the petitioner to file revised memo of parties and serve a copy of the petition on GUVNL.

4. The Commission directed the CEA, CTU and GUVNL to file their replies on or before 12.2.2013, with an advance copy to the petitioner, who may file its rejoinder, if any, by 19.2.2013.

5. The Commission directed that duly authorised representatives who are well conversant with the subject should be deputed by Central Electricity Authority and Central Transmission Utility to assist the Commission on the next date of hearing.

6. The petition shall be listed for hearing on 26.2.2013.

By order of the Commission,

**SD/-
(T. Rout)
Joint Chief (Law)**